

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE
BENCH, AT PUNE.**

Original Application No.130 of 2025 WZ.

SHIVKUMAR TIPPANNA NELGE ...Applicant

Versus

CHAKAN MUNICIPAL COUNCIL & ORS. ...Respondents

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Place:

Date:

Advocate for Respondent No. 8

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

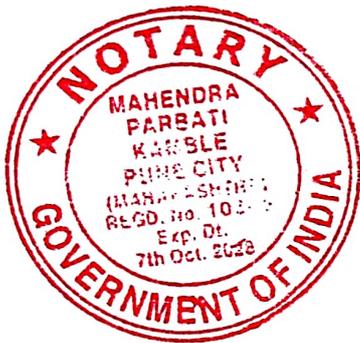
ORIGINAL APPLICATION NO. 130 OF 2025 (WZ)

Shivkumar Tipanna Nelge ...Appellant
Versus
The Chakan Municipal Council & Others ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8

I, **RAVINDRA SARJERAO KANASE**, Age: 43 years, Occupation: Government Service, Designation: Additional Commissioner (Development), Office: Divisional Commissioner Office, Council Hall, Pune do hereby solemnly affirm and state on oath as under:

1. That I am presently working as Additional Commissioner (Development) and I am authorised by the Principal Secretary, Rural Development Department, Government of Maharashtra, vide letter bearing No. E-1540489/NGT-2026/CASE NO. 12/PR-3 Dated 29 January 2026, to swear this affidavit on behalf of the Government in the above-mentioned Appeal pending before this Hon'ble Tribunal. I am well acquainted with the facts and records of the present case and hence competent to swear this affidavit.
2. That the present Appeal No. 130/2025 has been filed by the Appellant Shri Shivkumar Tipanna Nelge before this Hon'ble National Green Tribunal (Western Zone), Pune, alleging illegal dumping of solid waste by Mouje Kharabwadi Gram Panchayat and Mouje Birdwadi Gram Panchayat, Taluka Khed, on his private land bearing Gat No. 357 situated at Mouje Kharabwadi, Wagajainagar.
3. That it is submitted that this office, being part of the State Government machinery, is committed to ensuring compliance with environmental laws and regulations and is filing this affidavit in the spirit of cooperation with this Hon'ble Tribunal, even though the direct operational control and day-to-day supervision of the activities of the Gram Panchayats in question



vests with the local authorities and the respective Gram Panchayats themselves, which function as autonomous local self-government bodies under the provisions of the Maharashtra Gram Panchayats Act. It is humbly submitted that while this office has taken all possible steps to coordinate and issue necessary directions to the field authorities, the primary responsibility for implementation and execution of solid waste management activities lies with the concerned local bodies and functionaries at the grassroots level.

4. That in view of the proceedings before this Hon'ble Tribunal, the Principal Secretary, Rural Development Department, Government of Maharashtra, has authorised this office to take necessary action and issue appropriate directions to the concerned authorities. That this office has been making sincere and bona fide efforts to facilitate compliance and ensure adherence to environmental norms through proper coordination with all the concerned authorities and agencies involved in the matter.
5. That accordingly, this office has issued directions to the Chief Executive Officer, Zilla Parishad, Pune, to ensure that
 - a. No solid waste is dumped by Mouje Kharabwadi and Mouje Biradwadi Gram Panchayats on the affected private land of the Appellant; and
 - b. Solid waste generated within the jurisdiction of the respective Gram Panchayats is managed strictly in accordance with the Solid Waste Management Rules, 2016.
 - c. That the concerned Gram Panchayats have been specifically directed to:
 - i. Collect solid waste generated within the Gram Panchayat limits;
 - ii. Segregate wet and dry waste at source;
 - iii. Process and dispose of the solid waste by scientific methods;
 - iv. Provide adequate dustbins at public places wherever necessary;





- v. Provide separate dustbins for wet and dry waste at household level;
 - vi. Establish a solid waste segregation shed for scientific segregation and final processing of the collected waste.
6. That the Maharashtra Pollution Control Board (MPCB) carried out a site inspection on 29/01/2026 by visiting the actual location. As per the copy of the inspection report received from MPCB, there is no mention or observation indicating dumping of solid waste by Gram Panchayat Kharabwadi or Gram Panchayat Biradwadi on the disputed land referred to in the present Appeal. From the said inspection report, it is evident that the concerned Gram Panchayats are not dumping solid waste on the said land.
 7. That, in addition thereto, for further verification and to ensure strict compliance, the Chief Executive Officer, Zilla Parishad, Pune, has been directed to confirm the factual position and to ensure effective implementation of solid waste management within the jurisdiction of the concerned Gram Panchayats.
 8. That the concerned Panchayat Samiti has further been directed to carry out inspection at its level to verify compliance of the aforesaid directions by the concerned Gram Panchayats and to submit a compliance report to this office.
 9. That the above directions have been communicated vide this office letter bearing No. Vikas/NGT Case/Kavi/5/25/2026 dated 03/02/2026.
 10. That it is further submitted that while this office has taken all feasible steps within its domain and jurisdiction to coordinate the necessary action and ensure that appropriate directions are issued to the field authorities, it is humbly submitted that the prayers sought in the present Appeal, insofar as they may pertain to direct operational activities, implementation, and enforcement at the ground level, may not be wholly applicable or tenable against this

office, as the actual execution and supervision of the solid waste management activities are carried out by the local bodies which are distinct statutory authorities functioning under separate legislative framework. Nevertheless, this office has acted promptly and responsibly in the matter to facilitate resolution of the issues raised in the Appeal and to ensure that the environmental concerns are duly addressed.

11. That this affidavit is being filed before this Hon'ble Tribunal in bona fide compliance of the proceedings in the above Appeal and in obedience to the environmental obligations cast under the Solid Waste Management Rules, 2016. That this office is committed to rendering all necessary assistance to this Hon'ble Tribunal and to ensure that the directions issued by this Hon'ble Tribunal are duly complied with by the concerned authorities in letter and spirit.

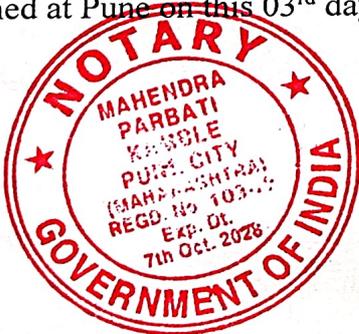
12. That the Deponent craves leave and liberty of this Hon'ble Tribunal to file additional affidavit or affidavits, if required, in the event of any further developments in the matter or if any additional information or clarification is sought by this Hon'ble Tribunal or if any further compliance or action taken report is required to be filed during the pendency of the present proceedings.

It is for this limited purpose the present affidavit is filed

Solemnly affirmed at Pune on this 03rd day of February 2026

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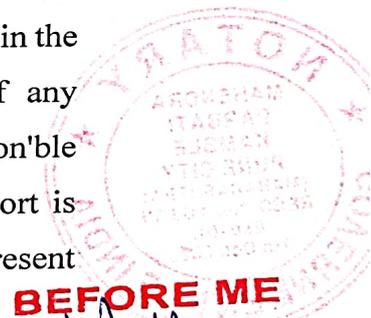
D. K. Patil
ADVOCATE



[Signature]
DEPONENT



NOTED AND REGISTERED
AT SR. NO. 332/1026
DATE 3.2.2026



BEFORE ME

[Signature]
MAHENDRA PARBATI KAMBLE
NOTARY, GOVT. OF INDIA
PUNE CITY (MAHARASHTRA)
REGD. No. 10369

